

I/391667/2024

**GOVERNMENT OF JAMMU AND KASHMIR**  
**DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS**  
**(Power Section) Civil Secretariat**  
**Srinagar/Jammu**

**Notification**

**Jammu, the 15<sup>th</sup> May, 2024**

S.O 292.- In exercise of the powers conferred under sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint the following Naib Tehsildars to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their respective territorial jurisdiction of District Reasi as shown against each:-

S.No.	Name	Designation/Jurisdiction
1.	Sh. Karnail Singh	Naib Tehsildar ,PA to DC Reasi
2.	Sh. Yash Pal Singh	Naib Tehsildar , ARA to DC Reasi

**By Order of the Government of Jammu and Kashmir.**

Sd/-  
**(Achal Sethi)**  
**Secretary to Government**

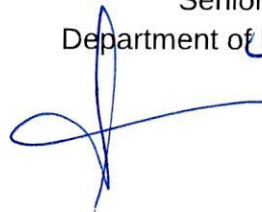
No. LAW- Powr/8/2021-10

Dated :- 15-05-2024

Copy to the:-

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Divisional Commissioner, Jammu.
3. Secretary to Government ,Revenue Department
4. District Magistrate, Reasi. This is with reference to letter No DM/Rsi/2024-25/JC/1326-28 dated 13-05-2024.
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C).
7. Incharge Website section

Senior Law Officer  
Department of Law, Justice and P.A



15.5.2024

